IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI **COURT NO.III**

(IB)-200(ND)/2017

IN THE MATTER OF:

M/s. DCM International Limited

.....PETITIONER

SECTION:

Under Section 9 IBC Code 2016

Order delivered on 20.7.2017

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner/applicants : Mrs. Ranjana Roy Gawai, Advocate

Mrs. Vasudha Sen, Advocate

For the Respondent

: Mr. Amit Agrawal Advocate Ms. Tejaswita, Advocate

ORDER

Learned Counsel for the petitioner is present. It is represented by the Ld. Counsel for the petitioner that a copy of the application along with annexures has been served on the Corporate Debtor in compliance with directions of this Tribunal on 10th July, 2017. The respondent, who is represented by Learned Counsel seeks some time to file reply to the petition. For filing reply, a week's time is granted to the Ld. Counsel for the respondent who will furnish a copy in advance to the Ld. Counsel for the petitioner of the said reply.

List the matter on 27.7.2017 for arguments.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

- Sd -

Surjit 20.7.2017